

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103

CP -161/241/242/ND/2019

IN THE MATTER OF:

Govind Mutha

....Applicant

Vs.

SumanglamTraexim Pvt Ltd

....Respondent

SECTION

Under Section 241-242

Order delivered on 25.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. P. Nagesh, Adv. Shivam Wadhwa and Adv. Harshal Kumar

For the Respondent

:

ORDER

Ld. Counsel for the petitioner contends that the present petition under Section 241-242 of the Companies Act 2013 has been filed with an interim prayer for a direction to the respondent company to maintain status quo in respect of the directors of the company as petitioner apprehends that he shall be removed from the directorship of the company and notice has already been given for holding General Meeting on 19.08.2019 copy of which has been annexed as Annexure A-13 of Volume-2. It is further contended that in other identical complaint, similar notice was issued for which petition no. 116/241-242-ND/2019 was filed in which an order was passed on 09.08.2019 directing status quo with regard to the directorship of the company which was subsequently confirmed vide order dated 17.09.2019 copy of which has been appended at page 138-140 of Volume 1 of the paper book. Ld. Counsel for respondent prays for one week's time to file the reply which is granted. Reply be filed by the next date of hearing that is 15.11.2019. Till the next date, status quo be maintained. Ld. Counsel for the

sd/-

petitioner says that there was mismanagement on behalf of the company for which various complaints were made by the petitioner against the respondent pursuant to which the petitioner is being targeted and hence this petition.

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)

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